

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 106**

New Rest.A50/2024

In

IB-735/ND/2023

**IN THE MATTER OF:**

M/s. Associated Road Carriers Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. HIL (India) Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjay Vashishtha, Ms. Harshita Rai, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New Rest. A-50/2024:-**

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant shall serve notice along with a copy of this application on the Respondent and file proof and affidavit of service within three days. The Respondent is directed to file reply affidavit within three days after receipt of the notice.

List the matter on **15.05.2024** along with the main matter.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**